

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH, BANGALORE

ORDER SHEET (Contd.)

Order sheet contd...

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Date

Office Notes

Orders of Court

20.1.86 Deputy Registrar, High Court of Karnataka in his letter dt.17.1.86 forwarded in original an Interlocutory Application, presented in the Registry of High Court of Karnataka to the Registrar, CAT(AB) Madras with a copy of the forwarding letter to this Registry(Dy.No.6/86).

Registrar, CAT(AB), Bangalore directed that papers and files relating to Main Writ Petition be collected from the High Court of Karnataka before the next sitting of the Tribunal.

23.1.86 Papers relating to Main Writ petition/s were obtained from Dy.Registrar (Sh.Vaijanathappa) High Court of Karnataka.

31-1-86 I. A. I filed.


Advocate for the Applicant has filed an interlocutory application and affidavit praying to grant an order staying the operation of order dt. 6-5-85 with a direction to additional allowances to the Applicant pending disposal of the main application, for the reasons stated in the I. A.

(The I.A. was brought by Dy.Registrar, Madras). 13/1/86

IA in Application, No-15/86 (T)

The Counsel for applicant present. Advocate Shri Vasudeva Rao, Central Govt. Standing Counsel, represented the respondents. Respondents to file counteraffidavit if any before the next hearing and to give a copy to the Counsel for applicant. This application will come up for hearing on 20-02-1986.

my 31/1/86

  
(G. Sreedharan Nair)  
Member  
31-1-86

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

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ORDER SHEET (contd.)

DATE

OFFICE NOTES

ORDERS OF TRIBUNAL

20.2.86

GRJ

At the instance of the learned counsel for respondents the matter is adjourned for final hearing to 26.3.1986.

The respondent is directed to file the counter statement in the meanwhile.

*[Signature]*

20.2.86.

*[Initials]*

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As directed by the Honble Member (A), this case which is to come up before the Bench on 26-3-86 is now posted for 16-4-86.

~~WHR~~

~~None present for the applicant. Counsel for the respondent Shri M.S. Padmarajaiah Septe~~

Accordingly, notices to the concerned are put up for signatures please

*[Signature]*

21/3/86

*[Signature]*

Notice issued

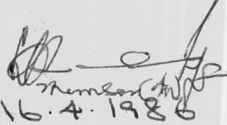
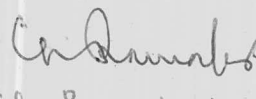
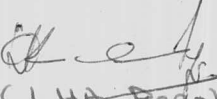
Case of 21-3-86 to be on agenda. Member retained reserved.

P.T.O.

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**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
16.4.86		<p><u>LHA R</u></p> <p>None present for the applicant. Counsel for the respondent Shri Padmasajiah seeks extension of time to file the counter statement. The case be posted for hearing on 26.5 May 1986. No further extension will be granted for filing the counter statement.</p> <p style="text-align: right;">               Member              16.4.1986           </p>
30.4.86	<p>Notice of hearing date being issued on applicant's counsel to the <u>adv.</u></p> <p>No time date 25.4.86 issued to Advocate for petitioner is added</p> <p><u>pres</u></p>	
26.5.86		<p>Sh Vasudera Rao appearing on behalf of Sh Padmasajiah requests that time may be granted for filing the counter. Two weeks time granted for the purpose. A copy of the same shall be served directly on the counsel for the applicant under intimation to the Registry. The application is posted for final hearing on 24.6.86.</p> <p style="text-align: right;">               Ch. Ramakrishna Rao              Member (J)              26.5.86           </p> <p style="text-align: right;">               (LHA Rego)              Member (A)              26.5.86           </p>

Date	Office Notes	Orders of Tribunal
24-6-86		<p>At the request of the Counsel for Respondent Shri Basavaraju, the case adjourned to 3-7-86.</p>
	<p>Stall of objns for R 1 &amp; 2 filed in court on 24/6/86. <del>Adm R.</del></p>	<p><i>[Signature]</i> (J.H.A. Regd) (Ch. Ramakrishna Rao) Member (AM) Member (JM) 24-6-86 24-6-86</p>
26-6-86	<p>Notice dt 25-6-86 issued to the Applicant 2 &amp; 3 through their Advocates.</p> <p>Notice issued to the Applicant that his Advocate is retained being undelivered.</p>	
3-7-86		<p>Shri Padmargajiah, appears for <del>Respondent</del> Shri Basavaraju, Advocate app for Respondents. Shri Raghavendra-char appears for Respondent no. 3. Applicant not present either in person or through his Counsel. Shri Padmargajiah requests that at least 2 weeks' time may be granted for obtaining instructions. Request granted. The application will be heard on 21-7-86.</p> <p><i>[Signature]</i> (J.H.A. Regd) (Ch. Ramakrishna Rao) Member (AM) Member (J) 3-7-86 3-7-86</p>

**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
16-7-86	Notice dt 8-7-86 issued to the Applicant through his Advocate is added to file.	
21-7-86		<p>Advocate Sh C.R. Kantharaj present for Applicant. Sh Balaramaj present, for Respondents. Counsel At the request of Sh Balaramaj, this application is posted for tomorrow i.e. 22-7-1986. Sh Kantharaj Counsel for Applicant had no objection.</p> <p><i>[Signature]</i> Ch. Ramakrishna Rao (L.H.A. Repo) (Ch. Ramakrishna Rao) Member (AM) Member (T) (T) 21-7-1986 21-7-86</p>
22-7-86		<p>Shri Shailendra, Advocate present on behalf of Shri H.R. Achar, Counsel for the Applicant. <del>Shri</del> None present for Respondents. Shri Shailendra states that Shri M.R. Achar, advocate is appearing for the Applicant and requests for a short adjournment for filing the Vakalatnama and getting ready for the hearing. Request granted. Application is adjourned to</p>

Date	Office Notes	Orders of Tribunal
		<p>6.8.86.</p> <p><i>(Ch. Ramakrishna Rao)</i>  <i>(L.H.A. Rego)</i> Member (T)            Member (A) 22-7-86.</p>
5.8.86	<p>Sri. M.R.K. Sreedhar for            C.R. Kantaraj for A.            Sri M.V. Rao for R            Adjourned to 25/8/86</p> <p>Boo            ID            CO            CH2</p>	
25.8.86.	<p>Sri. K. Sreedhar for            applicant Sri. N. Balaswaj            for R. Sri. M. Raghuvaran            also for R3 present.            Application is adjourned            to 26/8/86 at request.</p> <p>BO.            33            Coctt-2</p>	
26.8.86	<p>Both Side Counsel            present. Case is adjourned            to 1/9/86 at request.</p> <p>BO.            33            Coctt-2</p>	

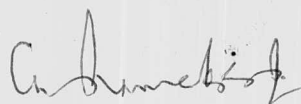



**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
1.9.86.	<p>Sri. C.R. Kamtharaj for A. present. Sri. N. Basavraj is adjourned to 16/9/86 at request. BO. 3 Cell-2</p>	
16.9.1986	<p>Sri C.R. Kamtharaj, Advocate, present for the applicant. Sri M. R. Acharya present for Respondent No 3. Sri Acharya requests for a one week time to file objections. Request granted. The case is adjourned to 24/9/1986. BO 16/9/86 Cell-2</p>	
24/9/86.	<p>The Hon'ble Sri. Ch. RamaKrishna Rao (MR) The Hon'ble Sri. LHA. Rego. (MA). Sri K. Sreedhar for Applt. present. Sri M. Basavraj &amp; Sri. M. R. Acharya for R. present. Judgment pronounced. Appln. is dismissed BO. 3 Cell-2</p>	

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CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Date	Office Notes	Orders of Tribunal
24.X.1986	<p>The applicant was appointed as an Accountant in Chitradurga Head Office (CHO) on the basis of the results of the P.O. R.M.S. Accountants Examination held on 28.4.1983. The appointment to the post of Accountant carried with it an additional allowance of Rs. 45/- p.m. An order was passed by respondent No.1 (R1) on 6.5.1985 posting <del>the 2nd</del> respondent No.3 (R3), officiating APM as Accountant in the place of the applicant who was directed to work as Postal Assistant, CHO. Aggrieved by this order, the applicant filed the W.P. which has since been transferred to this Bench and numbered as an application.</p> <p>2. The stand taken by the official <del>in their reply</del> to the application is that R3 was holding the post of Wireless Inspector (WI) when the applicant was posted as an Accountant at CHO; that subsequently, the post of WI was abolished; that he also qualified for the post of Accountant at the examination held in 1980 itself; that as there was no post of Accountant vacant at that time, he was appointed as WI, which carried the same scale of pay as a sequel to the abolition of the post of WI, he was posted as Accountant relieving the applicant.</p> <p>3. After considering the facts of the case, we are satisfied that the applicant had not acquired any vested right to the post of Accountant and the posting of R3 in his place, in the circumstances, was justified.</p> <p>4. In the result, the application is dismissed. There will be no order as to costs.</p> <p>dms.</p>	<p> (CH. RAMAKRISHNA RAO) MEMBER (J) 24.X.1986.</p> <p> (L.H.A. REGO) MEMBER (A) 24.X.1986.</p>